

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SHREE VISHNU POWER & ENERGY PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Shree Vishnu Power & Energy Private Limited.
2.	Date of incorporation of corporate debtor	10/11/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chhattisgarh
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U40100CT2008PTC020921
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 24, Lakholi Road, Rajnandgaon-491441
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 27 <sup>th</sup> September, 2019
7.	Estimated date of closure of insolvency resolution process	24 <sup>th</sup> March, 2020 (180 days from 27 <sup>th</sup> September, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Shikhar Chand Jain Registration No.- IBBI/IPA-001/IP-P00495/2017-18/10883
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> C/o ADB & Company, First Floor, Mahavir Gaushala Complex, K.K. Road, Moudhapara, Raipur (C.G.) - 492001 <b>Email:</b> <a href="mailto:kaijain92@gmail.com">kaijain92@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> C/o ADB & Company, First Floor, Mahavir Gaushala Complex, K.K. Road, Moudhapara, Raipur (C.G.) - 492001 <b>Email:</b> <a href="mailto:irp.vishnu@gmail.com">irp.vishnu@gmail.com</a>
11.	Last date for submission of claims	11 <sup>th</sup> October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per Information Available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: As mentioned against entry No. 10

Notice is hereby given that the National Company Law Tribunal Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of the **Shree Vishnu Power & Energy Private Limited** on **27/09/2019**, vide order Number CP(IB) No. 646/MB/2019

The creditors of **Shree Vishnu Power & Energy Private Limited** are hereby called upon to submit their claims with proof on or before 11th October 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Shikhar Chand Jain

Interim Resolution Professional – **Shree Vishnu Power & Energy Private Limited**  
Registration No.- **IBBI/IPA-001/IP-P00495/2017-18/10883**  
Email- [irp.vishnu@gmail.com](mailto:irp.vishnu@gmail.com), [kaijain92@gmail.com](mailto:kaijain92@gmail.com)

Date: 28<sup>th</sup> September 2019  
Place: Raipur